

The information about length of railway lines is only compiled railway-wise, and not State-wise.

(c) Within the very limited resources available for construction of new railway lines, projects are selected according to priorities for strategic requirements, for the development of major industries and the hinterland of ports, the exploitation or export of Minerals, etc., and not primarily on the basis of the population or area served by the Railways lines.

(d) The difficult ways and means position is not likely to permit inclusion of this line in Fourth Plan as it does not appear to qualify under any of the priorities.

#### Jute Mill in Tripura

10020. SHRI MANIKYA BAHADUR: Will the Minister of COMMERCE be pleased to state :

(a) whether there was a proposal from a private party for setting up a 150 looms jute mill in Tripura last year ;

(b) if so, the total capacity proposed to be installed in the territory ;

(c) whether the proposal was turned down ;

(d) if so, the reasons therefor ; and

(e) whether in view of the industrial and economic backwardness of the Union Territory, Government propose to give certain concessions including the granting of required foreign exchange for the setting up of a Jute Mill in Tripura during the year 1968-69 ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI) : (a) to (e). M/s. Industrial Development Syndicate, Agartala (Tripura) applied for a licence in 1963 for setting up a new jute mill in Tripura. The application was rejected in terms of the policy viz. no further expansion in the capacity for standard goods was allowed. Subsequently, the matter was discussed with the then Chief Minister and the Minister of Industry, Tripura, and a Letter of Intent was issued on the 19th February 1965 valid for a period of six months in favour of the same firm for installing 150 looms. One of the considerations which weighed with Government in giving this permission was

that Tripura was very backward. The firm was to arrange import of essential machinery from U. K. on conditions acceptable to Government. As they failed to finalise a foreign exchange loan and as the Letter of Intent had been extended from time to time, it was not validated beyond 18.2.67. However, the party was informed that they may put up a fresh application to Government if they can arrange for import of capital equipment for the project on terms acceptable to Government.

#### Industrial Transmission Belts

10021. SHRI K. LAKKAPPA : Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that a new licence for the manufacture of industrial transmission belts has been granted to M/s Kilburn and Company and if so, the reasons therefor ;

(b) whether Government have considered that the full capacities of existing industries in West Bengal have not been utilised ; and

(c) if so, the broad policy regarding the belting industries ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) No, Sir.

(b) Does not arise.

(c) The industry is on the 'banned' list for licensing fresh capacity.

#### Issue of Import Licences

10022. SHRI R. BARUA : Will the Minister of COMMERCE be pleased to state :

(a) the total value of the import licences, export entitlement and total amount of export assistance given to (i) Standards Mills, Ltd. (ii) Indian Dystuff Industries, Bombay, (iii) Mafatal Services (P) Ltd., (iv) Blundel Eomite Paints Ltd. (v) Mandya National Paper Mills Ltd., Bangalore, (vi) G. C. Edulje and Co., Nagpur (vii) Lakhnupal Ltd., (viii) Murphy India Ltd., during the last four years ;

(b) these purpose of using these